

By e-mail/special messenger

# **THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-83/1994/4315/A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Geeta Baishya Changkakati,  
Principal Judge,  
Family Court, Dhubri.

Dated Guwahati the 20<sup>th</sup> July, 2018.

Sub: **Earned Leave and station leave permission.**

Ref:- Your letter No. F.C.XII-3/2018/107/E DATED 4.07.2018.

Madam,

With reference to the above, I am directed to inform you that, your prayer for earned leave for 5(five) days with effect from 23.07.2018 to 27.07.2018 (prefixing 22.07.2018 being Sunday and suffixing 28.07.2018 and 29.07.2018 being 4<sup>th</sup> Saturday and Sunday respectively) along with station leave permission w.e.f. the evening of 21.07.2018 till the morning of 30.07.2018, has been granted/rejected.

You are allowed to hand over the charge of your Court and Office to the Counsellor, Family Court, Dhubri.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-83/1994/4316/A, dated 20.07.2018.

Copy to:

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

Sd/-

**JT. REGISTRAR (VIGILANCE)**